

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3944 of 2020

Rajendra Kumar @ Rajendar Kumar.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Md. Zaid Ahmed, Advocate
For the State : Mr. Anoop Pawan Topno, APP

02/27.07.2020 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Patratu (Bhadaninagar O.P.) P.S. Case No. 43 of 2020.

The petitioner is alleged to have established physical relationship with the informant on the pretext of marriage. Later on, he denied to solemnize marriage. In 164 Cr.P.C. statement of the victim, she has stated that she was having a love affair with the petitioner since 2014. She has further stated that on 16.1.2020, petitioner had refused to solemnize marriage with the informant.

It therefore appears from the 164 Cr.P.C. statement that the informant was a consenting party to the sexual overtures made by the petitioner. The petitioner is in custody since 22.2.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh in connection with Patratu (Bhadaninagar O.P.) P.S. Case No. 43 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-